

eligible to maternity leave which is not debited against leave account.

Government are, however, reviewing from time to time measures for ensuring greater female participation in Government jobs. As a result of such reviews, the following measures have been taken in this direction :

- (i) For recruitment to Group 'C' and Group 'D' post under the Central Government through the Staff Selection Commission or the Employment Exchange, the upper age limit in the case of widows, divorced women and women judicially separated from their husbands, who have not remarried, is relaxable upto 35 year (40 years for those belonging to the Scheduled Castes and Scheduled Tribes).
- (ii) Widows of Government servants appointed as Peons on compassionate grounds are exempt from the requirement of educational qualification. This concession is also available to them for appointment to other Group D posts provided it is certified that they can perform the duties of the post concerned satisfactorily.
- (iii) Orders have also been issued to to the effect that every endeavour should be made to nominate a lady officer in the Selection Boards/ Committees concerned with selection of candidates to various posts/services. In cases where a good number of lady candidates are expected to be available for the services/posts, no effort should be spared to find a lady officer for inclusion in the Selection Board/Committee. In the event of such an officer not being available in the Ministry/ Department itself, there is no objection to nominating a lady officer from any other office at the same station.
- (iv) Orders have also been issued recently to post husband and wife at the same station, as far as

possible, to enable women to continue in their jobs and look after their family duties as well.

#### Cases of Orissa State under Forest Act Received by Union Government

8351. SHRI MAURICE KUJUR : Will the PRIME MINISTER be pleased to state :

(a) the number of cases of Orissat State received by Central Government under Forest (Conservation) Act, 1980 during last three years;

(b) number of cases on which objections have been issued;

(c) number of cases that have been rejected; and

(d) the number of cases still pending for disposal, year-wise details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) Fourteen in 1983, eighteen in 1984, and ten in 1985.

(b) Objections have not been issued in any case. Clarifications and additional information have been sought for from the State Government in thirteen cases where complete data has not been furnished. As the information sought for has not been received, these thirteen cases are treated currently as closed but will be reopened if and when the information is supplied.

(c) Two.

(d) Only one case, received in 1985, is presently pending with the Central Government.

#### Deportation of Indians from Malaysia

8352. SHRI JANAK RAJ GUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Indians have been deported from Malaysia;

(b) if so, the reasons thereof; and